## ANF-2H **APPLICATION FOR FREE SALE & COMMERCE CERTIFICATE**

- Name of the firm / Company 1. : : 2. Address of Registered Office /Branch Tel No (i) : Fax No (ii) : (iii) e.mail ID : 3. Importer Exporter Code No (i) Code No. (ii) Name & Address of issuing authority 4. Registration -cum-Membership Certificate (RCMC) details (i) Name of the Council (ii) Registration No and date (iii) Validity 5. **Application Fee Details** (i) Amount in Rs. (ii) Demand Draft /Bank Receipt/Electronic Fund Transfer No. (iii) Date of Issue/Transfer (iv) Name& Branch of Bank on which drawn : 6. Brief Description of exports (i) Details of foreign buyer with complete address, e.mail ID etc. (ii) Brief description of items to be exported under the certificate 7. Whether the items of export fall under the Drugs & Cosmetics Act. 1940. If so, indicate the same.
- 8. Details of items for which Free Sale & Commerce Certificate is sought to be obtained (Annexure A to be attached duly self-certified)

Signature)

Name & Designation of the Authorized Signatory Seal of the Company

:

### **DECLARATION / UNDERTAKING**

- **1.** I/We hereby declare that items listed in Annexure A,
  - (i) are not prohibited or restricted for export under Schedule 2 of ITC (HS) and are free for export;
  - (ii) all the items listed in Annexure A have usage in hospitals, nursing homes and clinics, for medical and surgical purposes;
  - (iii) all the items listed above are not covered under Drugs & Cosmetics Act, 1940.
- 2. I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my / our knowledge and belief and nothing has been concealed or held there from.
- **3.** I/We fully understand that any information furnished in the application if found incorrect or false will render me / us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
- **4.** I/We undertake to abide by the provisions of the FT (D & R) Act, 1992, as amended, the Rules and Orders framed there under, FTP, HBP, Appendices and Aayat Niryat Forms and ITC (HS).
- 5. I/We hereby certify that:
  - A. the entity for whom the application has been made have not been penalized under any of the following Acts (as amended from time to time):
    - a. The Customs Act, 1962,
    - b. The Central Excise Act 1944,
    - c. Foreign Trade (Development & Regulation) Act 1992, as amended, and
    - d. The Foreign Exchange Management Act, 1999;
    - e. The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974
    - f. Weapons of Mass Destruction & their Delivery Systems (Prohibition of Unlawful Activities) Act, 2005
  - B. none of the Directors / Partners / Proprietor / Karta / Trustees of the company /firm /HUF/Trust, (as the case may be), is/are a Director(s) / Partner(s) / Proprietor / Karta / Trustee in any other Company/ firm / entity which is on the Denied Entity List (DEL) of DGFT;
  - C. neither the Registered Office of the company / Head Office of the firm / nor any of its Branch Office(s)/ Unit(s)/ Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import / export under any of the provisions of the Policy;
  - D. we have not obtained nor applied for issuance of an Importer Exporter Code Number in the name of our Registered / Head Office to any other Licensing Authority.
- 6. I / We hereby declare that I / We have not obtained nor applied for such benefits (including issuance of an Importer Exporter Code Number) in the name of our Registered / Head Office or any of our Branch(s) / Unit(s) / Division(s) to any other Regional Authority.
- 7. I / We hereby declare that I/we have perused the list of SCOMET items as contained in the Appendix 3 to the Schedule 2 of the ITC (HS) and that the item(s) exported / proposed to be exported does not fall within this list and that I / We agree to abide by the provisions of FTP for export of SCOMET items contained in the FTP, Schedule 2 of ITC (HS) and the HBP, irrespective of the scheme under which the item is exported / proposed to be exported.
- 8. I / We solemnly declare that I / We have applied for / obtained a RCMC to the EPC which pertains to our main line of business. In case we have applied to any other council, the application has been made within the purview of the provisions of Para 2.94 of the HBP.

9. I hereby certify that I am authorized to verify and sign this declaration as per Paragraph 9.6 of the Policy.

Place Date Signature of the Applicant Name Designation Official Address Telephone Residential Address Email Address

#### Note:

1. This form with Annexure -A may be submitted without other parts of the Aayat Niryat Form.

2 .For items falling under the Drug & Cosmetics Act, 1940, application for issue of Free Sale & Commerce Certificate may be made to the Drug Controller General (I), Directorate General of Health Services, Ministry of Health & Family Welfare, FDA Bhawan, Kotla Rod, Near Mata Sundari Collage, ITO, New Delhi 110002.

## Annexure - A

# Proforma for Submission of list of Products (May be clearly typed)

S. No.	Name of Product	ITC (HS) Code	Manufacturers/Exporters name and address	Is the product licensed under the Drugs and Cosmetics Act for manufacture and sale.	•

<u>Annexure – B</u>

# Government of India Ministry of Commerce & Industry Department of Commerce Directorate General of Foreign Trade

### FREE SALE AND COMMERCE CERTIFICATE

The Medical Devices/Instruments as per Annexure (Total items) manufactured by M/s. (Name of the firm &

full address) are "freely permitted for sale in India as well as freely exportable".

This certificate is valid for a period of two years from the date of issue.

Encl: As above.

Place:

Date:

(Signing Authority) For Additional / Joint Director General of Foreign Trade

Note: This certificate is based on declaration by the above firm that items of export shown in Annexure have usage in Hospital, Nursing Homes and Clinics for Medical Surgical Purpose and also that items of export shown in Annexure are neither banned nor prohibited for export. The items appearing in this certificate are also not covered under Drug & Cosmetics Act, 1940 as per declaration of the aforesaid firm.